

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTIONCIVIL APPEAL NO. 6749 OF 2008

BOMMA SUBBA LAKSHMI

Appellant(s)

VERSUS

SUTAPALLI BHIMLINGAESWARA RAO &amp; ORS.

Respondent(s)

J U D G M E N TKURIAN, J.

1. The appellant approached this Court challenging the Judgment dated 07.09.2006 passed in F.A. No. 3165 of 2007 by the then High Court of Andhra Pradesh at Hyderabad. The issue pertains to partition.

2. Having heard the matter for some time, we directed the parties to be personally present before this Court and we are happy to note that on the suggestion made by the Court, the parties and their respective counsel have taken genuine efforts to see that the dispute, which is essentially between the sister and the brother, are patched up. It is heartening to note that they have filed a compromise, settling the entire disputes. The memorandum of settlement dated 21.08.2017, duly signed by the parties, has been produced before this Court by way of an interlocutory application.

3. Hence, this appeal is disposed of in terms of the compromise, as recorded in the said Deed of Compromise, which shall form part of the decree. Needless to say that the decree shall be drawn in terms of the compromise.

4. We record our appreciation for the earnest efforts taken by the learned counsel appearing on both sides in assisting the parties to arrive at a settlement.

No costs.

.....J.  
[ KURIAN JOSEPH ]

.....J.  
[ R. BANUMATHI ]

New Delhi;  
August 31, 2017.

ITEM NO.108

COURT NO.5

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6749/2008

BOMMA SUBBA LAKSHMI

Appellant(s)

VERSUS

SUTAPALLI BHIMLINGAESWARA RAO &amp; ORS.

Respondent(s)

(EXEMPTION FROM PERSONAL APPEARANCE)

Date : 31-08-2017 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. M. N. Rao, Sr. Adv.  
Mr. A. Ramesh, Adv.  
Ms. Syed Ahmad Naqvi, Adv.  
Ms. Shilpi Gupta, Adv.  
Mr. Ganni Krishna, Adv.  
Mr. G. Madhavi, AOR

For Respondent(s) Mr. G. Ramakrishna Prasad, AOR  
Ms. Filza Moonis, Adv.  
Mr. B. Suyodhan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is disposed of in terms of the signed non-reportable Judgment.

Pending interlocutory applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)